

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.7056/Del/2017**

**Assessment Year : 2012-13**

<b>Assistant Commissioner of Income Tax, Circle-1(1), Gurgaon</b>	<b>Vs.</b>	<b>M/s Etechaces Marketing and Consulting Pvt. Ltd., Plot No. 119, Sector-44, Gurgaon PAN-AACCE0182A</b>
(Appellant)		(Respondent)

Appellant by : Shri. M. Baranwal, Sr. DR  
Respondent by : None

Date of hearing : **08.01.2021**

Date of pronouncement : **08.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the Revenue for the assessment year 2012-13 is directed against the order of learned CIT(A), Gurgaon dated 26.09.2017.

2. The learned counsel for the assessee, vide its letter dated 29.12.2020, received through email, has requested for withdrawal of the appeal filed by Revenue and stated that the assessee has opted to settle the dispute relating

to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. In view thereof, he requested that the appeal of the department may be dismissed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for dismissal of the appeal of the Revenue.

5. In the result, the appeal of the Revenue is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08.01.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar